

(7) In the case of promoted officers the eligibility will be reckoned either from the date of the D.P.C. meeting in which they were approved for promotion or their date of actual appointment to the feeder posts on a regular basis *whichever is later*, provided that in case where a promoted officer is regularised with effect from a particular date by the D.P.C. by a specific recommendation, such date shall be taken into account for purposes of eligibility.

(8) In the case of promoted officers whose eligibility commences from the same date, those who were placed higher in the select list for such promotion (of persons belonging to the same cadre of feeder posts) will be placed higher in the eligibility list; in case such promoted officers belong to different cadres of feeder posts, those who joined their posts earlier will be placed higher. In case this date also happens to be same, those who are older in age will be placed higher. In making such comparisons, the junior-most such person in each individual cadre having the same date of eligibility will be taken into account because of the need to maintain *inter-se* seniority in each cadre of feeder posts.

(9) The *inter-se* seniority within each individual cadre of feeder posts shall be maintained in the list of eligible officers. In accordance with proviso to sub-clause (ii) of clause (a) of sub-Rule (1) of Rule 8 (Reproduced below) the date of eligibility of each incumbent of feeder posts in each individual cadre of feeder posts shall not be later than the date of eligibility of his/her junior in that cadre of feeder posts.

Proviso to sub-clause (ii) of clause (a) of sub-rule (1) of Rule 8 of IES/ISS Rules:—

Provided that if any junior person in an office under the

Govt. is eligible and is considered for selection for appointment against these vacancies, all persons senior to him in that office shall also be so considered notwithstanding that they may not have rendered 4 years of service on a regular basis in their posts.

(10) In case the date of UPSC's letter in the case of direct recruits and the date of eligibility of a promoted officer in terms of (7) above happen to be the same, one who actually joined the feeder post earlier shall be placed higher. In case the date of actual appointment also happens to be the same, the direct recruit shall be placed above a promoted officer.

(11) Benefit of service in Group 'C' (Class-III) is not to be given. Where such posts were reclassified as Group 'B' (Class-II) the regular service rendered in Group 'B' (Class-II) capacity only will be taken into account for purposes of eligibility.

(12) Only incumbents of posts which stood recognised under sub-clause (ii) of clause (a) sub Rule (1) of Rule 8 of the ISS/IES Rules on 30-9-1978 will be considered (subject to other conditions of eligibility) for inclusion in the list of eligible officers.

Recommendations of Fakir Chand Committee and the Guidelines of the Central Provident Fund Commissioner

*170. SHRI HUKMDEO
NARAYAN YADAV:
SHRI SADASHIV
BAGAITKAR:

Will the Minister of LABOUR be pleased to state:

(a) whether the recommendations of the Fakir Chand Committee and the guidelines of the Central Provident Fund Commissioner regarding transfer of staff have been followed while making

transfers at the Sub Regional Office, Muzaffarpur in respect of Clerks/Head Clerks during the last three years; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD):

(a) The Sub-Regional Office, Muzaffarpur has started functioning only with effect from the 1st of March, 1982. The recommendations of the Fakir Chand Committee and the guidelines of the C.P.F.C. have been kept in view while effecting the initial transfers of staff to the Muzaffarpur Sub-Regional Office.

(b) Does not arise.

Non-Payment of remuneration to workers engaged in the project on Inventory Study for NPL Stores

*171. SHRI K. V. R. S. BALA SUBBA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether a project was prepared in 1981 on Inventory Study for National Physical Laboratory Stores;

(b) whether a few workers were engaged on the project with the condition that they would be paid only when the National Physical Laboratory would release funds for the project;

(c) whether the NPL released Rs. 25,000 for the project in October, 1981;

(d) whether the CSIR in January, 1982 recommended for payment to the workers who were engaged on the project;

(e) whether the payment was not made to them on the plea that the payment related to an old period;

(f) if so, whether any inquiry is proposed to be made into the matter;

(g) in which manner Rs. 25,000 was utilised; and

(h) what action is proposed to be taken against the persons who were responsible for non-payment to the workers?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI):

(a) A study of the inventories with National Physical Laboratory (NPL) was started in 1981. Part of the work has been completed.

(b) A few workers were engaged on the project, *inter-alia*, on condition of fixed payment.

(c) Yes, Sir.

(d) A sum of Rs. 25,000 was made available by NPL for this purpose in November, 1981. Authorisation of CSIR for disbursement is not needed.

(e) to (h) Information is being collected and will be laid on the Table of the House.

Foreign Collaboration Agreements

*172. DR (SHRIMATI) NAJMA HEPTULLA:
DR. LOKESH CHANDRA:

Will the Minister of INDUSTRY be pleased to state:

(a) the number of foreign collaboration agreements approved in 1981-82;

(b) the quantum of foreign capital involved in the export sector in 1981-82; and

(c) the steps which are contemplated to increase foreign investments in the aforesaid sector?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) The total number of proposals for foreign collaboration approved in 1981-82, was 443.